

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No. 549 OF 2007**

Friday, this the 16<sup>th</sup> day of November, 2007.

**CORAM :**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN  
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

**C. Rajagopal**  
Assistant Inspector General of Police (Public Grievances)  
Police Head Quarters, Trivandrum : Applicant

(By Advocate Mr. S.Sreekumar )

**Versus**

1. State of Kerala represented by its Chief Secretary  
Govt. Secretariat, Trivandrum
2. Union of India represented by Secretary  
Secretary, Ministry of Home Affairs  
New Delhi
3. Union Public Service Commission represented by its Secretary  
Shajahan Road, New Delhi
4. The Selection Committee for selection to Indian Police Service  
represented by its Chairman  
Union Public Service Commission  
Shajahan Road, New Delhi
5. The Director General of Police  
Police Head Quarters, Trivandrum : Respondents

(By Advocate Mr. R.Premasanker, GP (R1&5)  
Advocate Mr.TPM Ibrahim Khan, SCGSC (R2-4) )

The application having been heard on 16.11.2007, the Tribunal  
on the same day delivered the following :

**O R D E R**

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN**

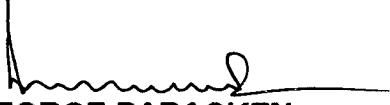
The applicant is working as Assistant Inspector General and  
stated that he is included in the zone of consideration for promotion to the  
Indian Police Service for the year 2007. The counsel for applicant submits  
that Regulation 5 of IPS (Appointment by Promotion) stipulates that

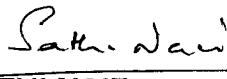
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meeting of the committee should be held every year, but so far the meeting has not been convened. The respondents took notice on 07.09.2007 and were granted two chances on 03.10.2007 and 24.10.2007 as last chance, to file reply. But so far no reply has been filed. Since the applicant seek for a direction to the respondents to expeditiously convene the selection committee meeting. We are of the view that the OA can be disposed of at this stage with a direction to the respondents to convene the selection committee meeting for the year 2007 without any further delay.

3. OA is disposed of accordingly. No costs.

Dated, the 16<sup>th</sup> November, 2007.

  
**GEORGE PARACKEN**  
JUDICIAL MEMBER

  
**SATHI NAIR**  
VICE CHAIRMAN

VS